

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201

IB-1587/ND/2020

IA/3141/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

Vs

M/s. M.K.S Oil Pvt. Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 21.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Raghav for applicant. Mr. Atul Mittal. Mr. Nikshubha Serhi and Abhimanyu for RP

For the Respondent

: Mr. Saurav Kalia, Ms. Kanvi, Advocates

ORDER

The office informed us that the amended memo of parties filed by the petitioner is not on record. After verification, it has come to our notice that there are some defects pointed out by the Registry in the amended memo of parties. Therefore, the petitioner is directed to get it verified from the Registry and remove the defects, if any, pointed out by the Registry before next date of hearing. **List on 30.09.2020**

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202
IB-1587/ND/2019
IA/2405/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.
Vs
M/s. M.K.S Oil Pvt. Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 21.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nikshubha Serhi and Abhimanyu for RP, Mr. Manish Raghav for applicant
For the Respondent : Mr. Saurav Kalia, Ms. Kanvi, Advocates

ORDER

Mr. Saurav Kalia appearing for Suspended Board of Directors seeks two weeks' time to file reply. Considering the facts mentioned in the application, we think it proper to give one week's time to file reply. Ld. Counsel for the Suspended Board of Directors is directed to file reply within one week from today after serving an advance copy upon the Ld. Counsel for the Petitioner/RP. **List on 30.09.2020.**

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-1587/ND/2019
IA/2346/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

Vs

M/s. M.K.S Oil Pvt. Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 21.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nikshubha Serhi and Abhimanyu for RP, Mr. Manish Raghav for applicant

For the Respondent : Mr. Saurav Kalia, Ms. Kanvi, Advocates

ORDER

Mr. Saurav Kalia appearing for Suspended Board of Directors seeks two weeks' time to file reply. Considering the facts mentioned in the application, we think it proper to give one week's time to file reply. Ld. Counsel for the Suspended Board of Directors is directed to file reply within one week from today after serving an advance copy upon the Ld. Counsel for the Petitioner/RP. **List on 30.09.2020.**

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)